

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5569
ANSWERED ON:29.04.2010
MODERNISATION OF COURTS
Agarwal Shri Jai Prakash

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of funds allocated for modernisation and infrastructural expansion of various courts such as lower courts, High Courts and the Supreme Court in the country during the last three years and the current year;
- (b) whether the said funds are adequate;
- (c) if so, the details thereof;
- (d) if not, whether the Government proposes to hike the said amount in current Five Year Plan; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

(a) to (e): The responsibility of modernization and expansion of infrastructure of the various-lower courts and High Courts lies with the respective State Governments. To augment the resources of the State Governments and Union Territories, the Central Government provides assistance to the States/ UTs under a Centrally Sponsored Scheme under implementation since 1993-94. Under this scheme, assistance is provided to facilitate the State Governments' efforts for construction of court buildings (including construction requirement for High Court buildings) and residential accommodation of Judges. Allocations are not made court-wise.

The outlay for the current Five Year Plan for the above mentioned scheme is Rs.701.08 crore, which is less than the projected requirement of the State Governments / Union Territories for the same period for construction of court buildings and residential accommodation for Judges. The budget provisions under the scheme in the last three years and the amounts disbursed to the States / UTs (by re- appropriation where necessary) on submission, of satisfactory utilization certificates by them for grants disbursed earlier, is indicated in the Table below.

(Rs. in crore)

Year	Budget provision	Disbursement
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2007-08	65.00	103.80
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2008-09	133.00	132.47
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2009-10	125.50	175.70
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The budget provision for the year 2010-11 for the scheme is Rs.110.00 crore.

in addition to the above, the Central Government is providing assistance to the States for establishment of Gram Nyayalayas since 2009-10.

For modernization and infrastructure development of the Supreme Court of India the allocations through budgetary grants during the last three years is as below:

(Rs.in crore)

Year Funds
allocated

2006-07 0.30

2007-08 1.70

2008-09 3.00

For computerisation of District and Subordinate Courts in the country and for upgradation of the Information and Communication Technology infrastructure of the Supreme Court and the High Courts, the Central Government is implementing a scheme through the National Informatics Centre at a cost of Rs.441.8 crore. Allocations under the scheme are not made court-wise. Against an outlay of Rs.740.60 crore for the scheme in the Eleventh Five Year Plan, the budget provisions for the scheme in each of the last three years was as below:

(Rs. in crore)

Year Budget
provision

2007-08 170.50

2008-09 125.00

2009-10 120.00

The Budget provision for 2010-11 is Rs.120.00 crore.

There is, at present, no proposal to enhance the Plan outlays for the above mentioned schemes in the current Five Year Plan.